

**Withdrawal of unviable services by Indian Airlines**

5. SHRI J. CHITHARANJAN:  
SHRI RAMA MUNI REDDY SIRIGIREDDY:  
SHRI GAYA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indian Airlines has sought permission from Government to withdraw services from 50 commercially unviable sectors;

(b) if so, the details in this regard;

(c) whether it is also a fact that if the proposal is implemented, the Indian Airlines is likely to earn more profits; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK): (a) No, Sir.

(b) to (d) Do not arise.

**Joint venture on metro airports**

6. SHRI GAYA SINGH:  
SHRI J. CHITHARANJAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government are considering a proposal to float a joint venture of Airports Authority of India (AAI) with private corporates for all the metro airports in the country; and

(b) if so, the details and present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK): (a) Yes, Sir.

(b) The Government of India on the 12th January, 2000 approved restructuring of the airports of the Airports Authority of India through long-term leasing route as and when found suitable. At the first instance, airports are Delhi, Mumbai, Chennai and Kolkata were taken up for this exercise. Considering certain advantages of restructuring airports